

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

12. C.P.(IB)-111(MB)/2023

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 01.03.2023**

**NAME OF THE PARTIES: - Mcarbon Tech Innovation Private
Limited**

V/s

Pointific Digital Private Limited

APPEARANCES: -

FOR THE FINANCIAL CREDITOR : Adv. Subir Kumar

FOR THE CORPORATE DEBTOR : Adv. Dhruv Joshi

Section: 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

C.P.(IB)-111(MB)/2023 – Counsel for both side present. Counsel appearing for the Financial Creditor submits that he has not received any copy of the Reply. Let the reply be filed and served to the Counsel appearing for the Financial Creditor. List this matter for further arguments on **17.04.2023**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Manish Tiwari

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)